

**MOST IMMEDIATE
ASSEMBLY QUESTION**

**GOVERNMENT OF N.C.T. OF DELHI
REVENUE DEPARTMENT: PARLIAMENT CELL
5, SHAM NATH MARG, DELHI-110054**

No. F.11/1685/DC/PC/VS/2021/601

Dated: 02-01-2022

To

The Dy. Secretary (Question Cell)
Delhi Legislative Secretariat,
Old Secretariat Delhi-110054

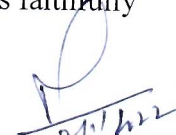
**Sub: Reply to Vidhan Sabha Unstarred Question No. 54 fixed for 03.01.2022 raised by
Hon'ble MLA Sh. Mahender Yadav.**

Sir,

Please find enclosed herewith the 100 copies of the reply in respect of above said question for further necessary action at you end.

This issues with the prior approval of Competent Authority.

Yours faithfully



Encl.: As above.

**(ANIL SIROHI)
SUB DIVISIONAL MAGISTRATE-III (HQ)**

ANIL SIROHI
SDM (HQ)
Revenue Department
Govt. of NCT of Delhi
5, Sham Nath Marg, Delhi-110054

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार
कार्यालय मंडलायुक्त (राजस्व)
संसदीय शाखा,
5, शाम नाथ मार्ग, दिल्ली।

अतारांकित प्रश्न संख्या : 54

राजस्व विभाग

दिनांक 03.01.2022

प्रश्नकर्ता का नाम : माननीय विधायक श्री महेन्द्र यादव जी
क्या माननीय राजस्व मंत्री यह बताने की कृपा करेंगे कि :

क्र.सं.	प्रश्न	उत्तर
क)	दिल्ली में प्राकृतिक या दुर्घटना में मौत के उपरांत अनाथ हुए बच्चों के लिए सरकार की क्या-क्या योजना है;	अनाथ बच्चों को कैबिनेट के निर्णय संख्या 2810, दिनांक 05 मार्च, 2020 के आदेश संख्या 1(87)/Relief/Building Collapse 2010/2663 जो कि राहत शाखा, राजस्व विभाग, राष्ट्रीय राजधानी क्षेत्र द्वारा जारी किया गया है, के अनुसार आग और अन्य दुर्घटनाओं(व्यक्तिगत या प्राकृतिक आपदाओं के कारण), बम विस्फोट, सांप्रदायिक दंगों, आतंकवादी हमलों, व अन्य दंगों जैसी विभिन्न घटनाओं में अनुग्रह राशि प्रदान की जाती है। (प्रतिलिपि संलग्न)
ख)	क्या ऐसे नॉन कोविड केस में अनाथ हुए बच्चों को कोई पेंशन या आर्थिक सहायता मिलती है; और	अनाथ बच्चों को डीडीएमए द्वारा पेंशन के भुगतान का ऐसा कोई प्रावधान नहीं है। हालाँकि, आदेश संख्या F. 1(87)/ Relief/ Building Collapse 2010/2663 दिनांक 05 मार्च, 2020 के अनुसार, विभिन्न घटनाओं में अनुग्रह राशि दी जाती है जिसकी प्रतिलिपि संलग्न है।
ग)	क्या प्राकृतिक या दुर्घटना में मौत के उपरांत अनाथ हुए बच्चों के लिए भी कोविड में अनाथ हुए बच्चों की तरह पेंशन व आर्थिक सहायता दिए जाने को लेकर सरकार की क्या योजना है, पूर्ण विवरण दें?	उपरोक्त 'ख' के अनुसार।

इसकी स्वीकृति सक्षम प्राधिकारी से प्राप्त कर ली गई है।

(अनिल सिरोही)

उपमण्डलीय दण्डाधिकारी-3 (मु०)

ANIL SIROHI
SDM (HQ)

Revenue Department
Govt. of NCT of Delhi
5, Sham Nath Marg, Delhi-54

OFFICE OF THE PR. SECRETARY CUM DIVISIONAL COMMISSIONER
REVENUE DEPARTMENT : GNCT OF DELHI
5, SHAM NATH MARG, DELHI-110054
(RELIEF BRANCH)

F.1(87)/Relief/Building Collapse2010/ 2663

Dated 05.03.2020

ORDER

In partial modification of all earlier orders/circulars, the Govt. Of NCT of Delhi vide Cabinet Decision No. 2808 dated February 28, 2020 and Cabinet Decision No. 2810 dated March 5, 2020 has decided to enhance/revise the scale for grant of ex-gratia relief in various eventualities, as per the details given below.

(i) Fire and other Accidents (caused by individual or natural calamities):

(a) Death (Major) : Rs.10,00,000/- in each case (1 Lakh ex-gratia shall be given to the family immediately and 9 lakh after documentation process is completed and approvals obtained.)

(b) Death (Minor) : Rs.5,00,000/- in each case
(c) Permanent Incapacitation : Rs.5,00,000/- in each case
(d) Serious injury : Rs.2,00,000/- in each case
(e) Minor Injury : Rs.20,000/- in each case
(f) Orphaned Children : Rs.3,00,000/- in each case

(ii) Bomb Blasts, Communal Riots & Other Riots, Terrorist Attacks:

(a) Death (Major) : Rs.10,00,000/- in each case (1 Lakh ex-gratia shall be given to the family immediately and 9 lakh after documentation process is completed and approvals obtained.)

(b) Death (Minor) : Rs.5,00,000/- in each case
(c) Permanent Incapacitation : Rs.5,00,000/- in each case
(d) Serious Injury : Rs.2,00,000/- in each case
(e) Minor Injury : Rs.20,000/- in each case
(f) Orphaned Children : Rs.3,00,000/- in each case

1] Loss of Moveable Property (In riots):

(a) Animal (source of income/livelihood): Rs.5,000/- each

(i) Farm Animal: Cows, buffaloes, Sheeps

(ii) Cart Animal: Horses, Oxen, Camel

(b) Normal Rickshaw : Rs.25,000/- each

(c) E-Rikshaw/E-Scooty : Rs. 50,000/-each

(iv) Damage to residential unit (In riots/fire/natural calamities/other than Jhuggles):

1. Each floor shall be considered as a different residential unit and the relief amount be disbursed as follows:

(a) Total Damages : Rs.5,00,000/- (Rs. 4 lakh for damage to structure shall be divided among the owner(s) of the floor and Rs. 1 lakh for loss of household items shall be divided among occupant(s)/tenant(s) of that floor:

(b) Substantial Damage : Rs.2,50,000/- (Rs. 2 lakh for damage to structure shall be divided among the owner(s) of the floor and Rs. 50,000/- for loss of household items shall be divided among occupant(s)/tenant(s) of that floor.

(c) Minor Damage : Rs.25,000/-

2. An immediate relief of Rs. 25000/- will be released for each floor for loss of household items. This amount shall be divided among occupant(s)/tenant(s) and shall be adjusted from the final ex-gratia compensation amount arrived at after due diligence by the authorized officer and approval of the competent authority.

3. In case of riots, for tenant(s)/house owner(s) who have lost household goods not through fire but through looting/theft, compensation of Rs.1 lakh per residential unit for complete looting/theft and Rs. 50,000/- for partial looting/theft shall be provided. However, in all such cases, furnishing of copy of FIR shall be mandatory.

(v) Damage to Schools during riots:-

a) Schools with enrolment upto 1000 students: Rs.5,00,000/-

b) Schools with enrolment more than 1000 students:
Rs.10,00,000/-

A) Damage to uninsured commercial property/commercial articles
(in riots/fire/natural calamities/[other than Jhuggles])

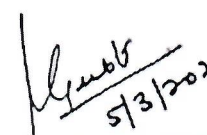
50% of the loss up to a maximum of Rs. 5,00,000/-

This category shall also include cases of looting /theft/loss of articles in an uninsured Commercial property. However, in all such cases, furnishing of copy of FIR shall be mandatory.

Relief in case of damage to jhuggies (in case of riots/fire/etc.) shall be provided as per Cabinet Decision No. 2295 dated 24.02.2016 and Order No. F.1(87)/Relief/Building Collapse/2010/3589-97 dated 20.10.2016.

The Pr. Secretary (Revenue) & Divisional Commissioner, Delhi and District offices each have been allotted budget under their respective heads of Accounts-“ Major Head 2245 Relief” on account of Natural Calamities to meet the expenditure on payments of gratuitous relief, tentage, food etc. In cases of natural calamities like fire, bomb blast, earthquake, riot etc.

The powers to sanction of relief to the victims have already been delegated to all the Deputy Commissioners, being Head of Department in all cases in accordance with the scale approved in the order to ensure timely disbursal of Relief vide order no. F.1(87)/Relief/Building Collapse/2010/09 dated 04.01.2012.


(MITHLESH GUPTA)

SUB DIVISIONAL MAGISTRATE-II (HQ)

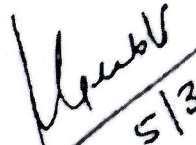
No. F.1.1(87)/Relief/Building Collapse 2010/2663

Dated 5/3/20

Copy for information and necessary action to :-

1. The Pr. Secretary to H.E. Lt. Governor, Delhi, Raj Niwas, Delhi.
2. The Addl. Secretary to Hon'ble Chief Minister, Delhi Sectt., Delhi.
3. The Secretary to Hon'ble Deputy Chief Minister, Delhi Sectt. Delhi
3. The Secretary to Hon'ble Minister of Revenue, Delhi Sectt., Delhi.


4. The Staff Officer to Chief Secretary, Delhi Sectt., Delhi.
5. The Pr. Secretary (Home), GNCT of Delhi.
6. The Pr. Secretary (Finance), GNCT of Delhi.
7. The PS to Pr. Secretary (Revenue), GNCT of Delhi.
8. All Dy. Commissioner (Revenue), GNCT of Delhi/New Delhi.
9. All ADMs/SDMs/Executive Magistrate/Tehsildars, GNCT of Delhi.
10. Guard File.


5/3/2020
(MITHLESH GUPTA)
SUB DIVISIONAL MAGISTRATE-II (HQ)

In pursuance of Cabinet Decision No. 1097 dated 14.05.2016 and in pursuance of modification of order of even No. dated 05.09.2011, the para 2 (vi) of the said order may be read as under:-

(vi) Damage to Jhuggies /In case of fire/etc.:

Total damage to Jhuggies : upto Rs. 25000/- in each case with the approval of Hon'ble Minister (Revenue), Govt. of NCT of Delhi in similar cases i.e. fire in jhuggies.


(C.S. YADAV)

SUB DIVISIONAL MAGISTRATE - VIII(HQ)

Copy to :-

1. The Pr. Secretary to Hon'ble Lt. Governor, Raj Niwas, Delhi.
2. The Pr. Secretary to Hon'ble Chief Minister, Delhi Sectt., Delhi.
3. The Secretary to Hon'ble Minister of Revenue, Delhi Sectt., Delhi.
4. The Staff Officer to Chief Secretary, Delhi Sectt., Delhi.
5. The Pr. Secretary (Home), GNCT of Delhi.
6. The PS to Secretary (Revenue), GNCT of Delhi.
7. All Dy. Commissioners (Revenue), GNCT of Delhi/New Delhi.
8. All ADMs/SDMs/Executive Magistrates/Tehsildars, GNCT of Delhi.
9. Guard file.



(C.S. YADAV)

SUB DIVISIONAL MAGISTRATE - VIII(HQ)

7.

The Pr. Secretary (Revenue) & Divisional Commissioner, Delhi and district offices each have been allotted budget under their respective heads of Accounts. - "Major Head 2245 Relief" on account of Natural Calamities to meet the expenditure on payments of gratuitous relief, tentage, food etc. in cases of natural calamities like fire, bomb blast, flood, earthquake, riots etc.

The powers have been delegated to the Pr. Secretary (Revenue) & Divisional Commissioner, Delhi to sanction relief in all cases, in accordance with the scales as approved.



(Kuldeep Singh Gangar)
Addl. Secretary (Revenue)

No.: F.1.1(87)/Relief/Building Collapse 2010/42/

Dated: 05.04.2011

Copy for information and necessary action to:-

1. The Pr. Secretary to H.E. Lt. Governor, Raj Niwas, Delhi.
2. The Pr. Secretary to Hon'ble Chief Minister, Delhi Sectt., Delhi.
3. The Secretary to Hon'ble Minister of Revenue, Delhi Sectt., Delhi.
4. The Staff Officer to Chief Secretary, Delhi Sectt., Delhi.
5. The Pr. Secretary (Home), GNCT of Delhi.
6. The Pr. Secretary (Finance), GNCT of Delhi.
7. The Pr. Secretary (Revenue), GNCT of Delhi.
8. All Dy. Commissioners (Revenue), GNCT of Delhi/New Delhi.
9. All ADMs/SPMs/Executive Magistrates/Tahsildars, GNCT of Delhi.
10. Guard File.

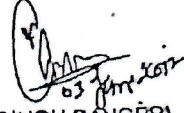

(Kuldeep Singh Gangar)
Addl. Secretary (Revenue)

CORRIGENDUM

In partial modification of order of even number dated 05-04-2011, the last para of the said order may be read as under:-


The powers to sanction of relief to the victims have already been delegated to all the Deputy Commissioners, being Head of Department in all cases in accordance with the scale approved in the said order to ensure timely disbursement of relief.

The rest of all contents of said order shall remain unchanged.


(KULDEEP SINGH GANGER)
Addl. Secretary (Revenue)

Copy to:-

1. The Pr. Secretary to H.E. Lt. Governor, Delhi, Raj Niwas, Delhi.
2. The Pr. Secretary to Hon'ble Chief Minister, Delhi Sectt., Delhi
3. The Secretary to Hon'ble Minister of Revenue, Delhi Sectt., Delhi
4. The Staff Officer to Chief Secretary, Delhi Sectt., Delhi
5. The Pr. Secretary (Home), GNCT of Delhi.
6. The Pr. Secretary (Finance), GNCT of Delhi.
7. The PS to Pr. Secretary (Revenue), GNCT of Delhi/New Delhi.
8. All Dy. Commissioners (Revenue), GNCT of Delhi/New Delhi
9. All ADMs/SDMs/Executive Magistrates/Tehsildars, GNCT of Delhi
10. Guard file.


(KULDEEP SINGH GANGER)
Addl. Secretary (Revenue)

ORDER

In supersession of all earlier orders/circulars, the Govt. of NCT of Delhi vide Cabinet Decision No. 1761 dated March 9, 2011 has decided to enhance/revises the scale for grant of ex-gratia relief in various emergencies, as per the details given below:

(i) Fire & Other Accidents (caused by individual or natural calamities):

- | | |
|-----------------------|-----------------------------|
| (a) Death (Major) | Rs. 2,00,000/- in each case |
| (b) Death (Minor) | Rs. 1,00,000/- in each case |
| (c) Serious Injury | Rs. 50,000/- in each case |
| (d) Minor Injury | Rs. 10,000/- in each case |
| (e) Orphaned children | Rs. 1,00,000/- in each case |

(ii) Bomb Blasts, Communal Riots & Other Riots, Terrorist Attacks:

- | | |
|------------------------------|-----------------------------|
| (a) Death (Major) | Rs. 3,00,000/- in each case |
| (b) Death (Minor) | Rs. 1,50,000/- in each case |
| (c) Permanent Incapacitation | Rs. 1,50,000/- in each case |
| (d) Serious Injury | Rs. 1,00,000/- in each case |
| (e) Minor Injury | Rs. 10,000/- in each case |
| (f) Orphaned children | Rs. 1,00,000/- in each case |

(iii) Loss of Moveable Property (in riots):

- | | |
|--|--------------------------|
| (a) Animals (source of income/livelihood): | Rs. 2,000/- each |
| (i) Farm Animals : | cows, buffaloes, sheeps. |
| (ii) Cart Animals : | horses, oxen, camel. |
| (b) Rickshaw : | Rs. 1600 each. |

(iv) Damage to residential unit (in riots/fire/natural calamities other than Jhuggles):

- | | |
|--------------------------|--------------|
| (a) Total Damage : | Rs. 60,000/- |
| (b) Substantial Damage : | Rs. 26,000/- |
| (c) Minor Damage : | Rs. 6,000/- |

The extent of damage will be assessed by the Public Works Department.

(v) Damage to unincorporated commercial property/commercial articles (in riots/fire/natural calamities/other than Jhuggles):

50% of the loss up to a maximum of : Rs. 1,00,000/-

(vi) Damage to Jhuggles (in case of riots/fire/etc.):

Total damage to Jhuggles : Rs. 5,000/- in each case.

(Five thousand only)


of A/c

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